

और प्रमोशनल एक्टिविटीज भी साथ साथ चलेंगी ।

SHRI VIKRAM MAHAJAN: May I know which State has put this recommendation into actual practice?

SHRI I. K. GUJRAL: Letters have gone now and I hope they will do it but some Governments are already doing it. For instance some work is being done by the Mysore and the Tamilnad Governments; the Government of Andhra was taking steps in this direction and the Government of Assam also is keenly interested.

श्री भागीरथ भंडार : मंत्री महोदय ने कहा है कि राज्यों को बताया गया है कि अधिक से अधिक सिनेमागृहों का निर्माण हो, ताकि उन से अधिक से अधिक टैक्स मिले । क्या मंत्री महोदय जानते हैं कि आज-कल सिनेमागृहों में दर्शकों को बिना टिकट प्रवेश दे कर करों की चोरी की जाती है; यदि हां, तो क्या शासन इस और भी ध्यान देगा और इस की रोक थाम के लिए उचित उपाय करेगा ?

SHRI I. K. GUJRAL: This is a State subject.

Completion of Western Kosi, Rajasthan and Gandak Canal Projects during Fifth Plan

*607. **SHRI BHOGENDRA JHA:** Will the Minister of PLANNING be pleased to state:

(a) whether it is proposed to ensure completion of the Western Kosi, Rajasthan and Gandak Canal projects during the Fifth Plan period by providing the total amount of funds required and if so, the broad outlines of the proposal; and

(b) If not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) The proposals for the States for the Fifth Five Year Plan are yet to be received and the programme for the Irrigation sector in the different States for the Fifth Plan is yet to be finalised. Efforts would, however, be made to provide funds to complete the Western Kosi Canal, Rajasthan Canal and Gandak Projects during the Fifth Five Year Plan.

(b) The question does not arise.

SHRI BHOGENDRA JHA: May I know whether many State Governments are facing combined offensive of the landlords lobby to go slow with these because in their view if these projects are being implemented the land that will be held by them will come down by half according to the new land ceiling Acts and so they are beginning to sabotage these bigger projects. In this context, is it a fact that not a single State Government, either Rajasthan or Bihar has proposed the completion of these projects during the Fifth Plan and asked for provision of full funds for the same? Is it a fact that the Bihar Government has sought only about half of the amount, thereby, they fully concede that they will not be able to complete it even in the Fifth Five Year Plan period. So, in such a condition. I want to know whether the Central Government proposes to take over those important projects like Kosi, Gandak, Rajasthan and Nagarjuna Sagar under the Centre and implement them straightway.

THE MINISTER OF PLANNING (SHRI D. P. DHAR): Sir, it is not correct the Governments of Bihar and Rajasthan are not keen for the accelerated development and completion of these projects. As a matter of fact, we are under very heavy pressure from both the Governments for the early completion of these projects. The Planning Commission

is engaged in examining the possibilities of accelerating the completion of these two projects.

SHRI BHOGENDRA JHA: I want to know whether the Minister of States, Shri Mohan Dharia, who is sitting here, had stated at Patna that the Central Government was examining the possibility of taking over these projects and implementing them under the Centre's supervision and in such a condition, whether the Government of Bihar had only sought Rs. 25 crores for the duration of the Fifth Plan. I have got here in the form of a written answer from the Ministry of Irrigation and Power. This is what the Government of Bihar has sought. In such a condition, I want to know whether, in case the State Governments, due to paucity of funds with them, are not in a position to provide for the full amount, the Central Government is going to ensure that the same is definitely provided for and see that these projects are completed during the 5th Five Year Plan period.

SHRI MOHAN DHARIA: Sir, while I was in Bihar—at Patna—I did not discuss this matter with the Chief Minister and other Ministers concerned. It is they who insisted for the acceleration of these projects and I told them that if they took some area under the integrated development programme, the Central Government might like to come forward in assisting them to the extent possible. There is no question of taking over the projects from the Government of Bihar.

SHRI BHOGENDRA JHA: If the State Government demands full amount for completion of the project during the Fifth Plan period, whether the Central Government is going to ensure that the full amount is provided for so that these projects are completed definitely during the Fifth Plan period itself. That was my question.

SHRI D. P. DHAR: As far as the question of providing the full amount is concerned, this matter will be examined and discussed in relation to the resources position. But I can assure the hon. Member that the Planning Commission and the Central Government are very keen to complete, as far as possible, by providing adequate resources, those of the projects which are capable of quick fruition.

SHRI D. N. TIWARY: Gandak Project has a history of its own. During the last twelve or thirteen years, more than 15,000 acres of land have been acquired by Government and they are lying waste. Neither there is any production on these areas nor channels are being constructed. I want to know whether the Government is aware of this fact that Bihar Government has recently set up Gandak Area Development Authority? Also I want to know whether the Government has received any information about this. If so, whether they are going to take suitable action to develop that area. You know that during the last 15 years so, there is a loss in production to the extent of 30 lakhs tons.

SHRI D. P. DHAR: I must admit that these two projects have been moving very slowly on account of various factors including constraints on resources. But, we have, in the Planning Commission, requested the Governments concerned that wherever irrigation potential is either already available or is likely to become available, area development programme should be evolved so that the total development of the area which is commanded by irrigation potentialities that are created could be undertaken.

अध्यक्ष महोदय : आप कहिए कि आप क्या पूछना चाहते हैं ?

श्री बिभूति मिश्र : यह बात ठीक नहीं है। ऐसी बात नहीं है कि हम केवल

आप के दर्शन करने के लिए यहां आये हैं, हम को जनता ने यहां भेजा है। इस लिए आप पहले हमारी बात सुनिये। हिन्दुस्तान के सब से बड़े इन्जीनियर श्री कंवर सेन ने कहा है कि दुनिया का सबसे सस्ता और सब से ज्यादा लाभदायी प्रोजेक्ट गण्डक-प्रोजेक्ट है। जिस पर 50 करोड़ रुपया खर्च होते होते 150 करोड़ रुपये खर्च हो गये। अभी मेरे जिले में एक-डेढ़ लाख एकड़ भूमि में सिंचाई हुई है। मेरे अपने गांव को पानी मिला है, जहां 10 मन धान होता था, वहां 25 मन हुआ है। यह गण्डक कमाण्ड एरिया 35 लाख एकड़ की सिंचाई करेगा, जिस में नेपाल और उत्तर प्रदेश के क्षेत्र भी शामिल हैं। मैं जानना चाहता हूं कि इतने बड़े प्रोजेक्ट को क्या केन्द्रीय सरकार लेने जा रही है, क्योंकि यह बिहार गवर्नमेंट की कैपेसिटी के बाहर है और 12 साल से ज्यादा इस को चलते हुए हो गया है, इस लिए केन्द्रीय सरकार इस को ले ? यह सरकार अमरीका से धरूरा मिला हुआ माइलो भीख मांग रही है, लेकिन इस को पैसा दे कर बनाने के लिए सोच रही है या नहीं ?

श्री डी० पी० धर : जनाबेवाला, जहां तक इस बात का ताल्लुक है कि आनरेबिल मेम्बर की जरायत तक पानी नहीं पहुंचा, मुझे बहुत अफसोस है और मैं बिहार गवर्नमेंट से कहूंगा कि अब खरीफ सिंचाई के सिलसिले में खास तवज्जह रखें। जहां तक गण्डक के बेनिफिट्स का ताल्लुक है,

मैं जनाब की खिदमत में अर्ज करना चाहता हूं कि इस का पूरा फायदा उठाने के लिए हम ने कोशिश की है कि वहां पर एक अथोरिटी बने, एक बोर्ड बने, जिस को इस काम को चलाने के लिए, पूरा करने के लिए अख्तियारात हों और हमें उम्मीद है कि अब यह काम तेजी से चलेगा।

श्री विभूति मिश्र : यू० पी० और बिहार की अथोरिटी बनी हुई है। मैं जानना चाहता हूं कि केन्द्रीय सरकार इस को लेना चाहती है या नहीं लेना चाहती है ? अथोरिटी तो वहां पर पहले से बनी हुई है, जिस में उत्तर प्रदेश और बिहार के गवर्नर हैं, दोनों मुख्य मंत्री हैं, इस में कौन सी नई बात आपने बतलाई है ?

SHRI D. P. DHAR: I think the Governments of Bihar and U.P. are fully capable of looking after this project and the Government of India sees no reasons to interfere in the work of these Governments.

SHRI DINEN BHATTACHARYYA: May I know whether it is a fact, as it has been agitated in West Bengal for a long time that due to non-availability of water in the lower portion of West Bengal—all the waters are being utilised in Bihar—the Bengal irrigation is going to suffer very much? If so, what steps do Government propose to take in this matter?

SHRI D. P. DHAR: I do not think this question pertains to my ministry but I may assure the hon. member that the interests of Bengal will not be allowed to suffer.

श्री श्रींकार लाल बरवा : अध्यक्ष महोदय, राजस्थान सरकार भयंकर अकाल की वजह से नहर पर एक पैसा भी नहीं खर्च कर सकती। आज 25 साल आजादी

को हो गये, उस से भी दस साल पहले से बन रही है। इस भयंकर अकाल को देखते हुए क्या केन्द्रीय सरकार राजस्थान कैनल को अपने हाथ में लेगी और यदि नहीं लेगी, तो क्या इतनी पर्याप्त मात्रा में धन देगी जिससे इसका विकास आगे बढ़ सके। पिछले 27 सालों से वह वहीं की-वहीं पड़ी हुई है।

SHRI D. P. DHAR: Adequate financial provisions have been made for expediting the work on the Rajasthan Canal. If the capacity for undertaking more work in volume is established, more funds will be made available. I would submit here in this connection that the panacea for all ills is not that the Central Government should take over one project after another. The Rajasthan Government is quite capable of looking after itself.

श्री मूलचन्द डागा : अध्यक्ष महोदय, राजस्थान कैनल को एक विशाल परियोजना माना जाता है, लेकिन राजस्थान सरकार इस परियोजना पर जिस ढीली गति से काम कर रही है, उस को देखते हुए क्या आप कोई ऐसी अथारिटी कायम करना चाहते हैं जिस से इस काम को गति मिले और काम जल्दी पूरा हो जाये।

SHRI D. P. DHAR: The question relates to the Rajasthan Canal. As far as the hon. Member's suggestion is concerned, I have already submitted that extra funds have been made available for accelerating the work on Rajasthan Canal. As far as the constitution of the special board is concerned, it is in the process of being constituted and I think within about 15 or 20 days a competent high-powered board will look after the Rajasthan

Canal. We have also gone on record to say that if any equipment, if any further finances are required for accelerating the work on Rajasthan Canal further, there will be no constraint, there will be no hesitation on the part of the Centre to provide funds. If the hon. Members had not yielded to the temptation of getting excited on a account of Shri Piloo Mody, I would have said this earlier.

Amount Reimbursed as Medical Bill to P. & T. Employees during 1971 and 1972

*611. **PROF. NARAIN CHAND PARASHAR:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total amount of bill for Medical reimbursement as claimed by the employees of the P. & T. Department, Circle-wise and at the Directorate level, for the years 1971 and 1972, separately; and

(b) whether the justifiability of whole question is proposed to be examined?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA):
(a) The Medical reimbursement as claimed by the employees of the P. & T. Department for the years 1971 and 1972 is 5.24 and 5.58 crores respectively. Details of the expenditure circle-wise and at Directorate level is furnished in the statement laid on the Table of the House. [Placed in Library. See No. LT-4709/73].

(b) No. The reimbursement of medical claims preferred only in accordance with the rules and regulations as laid down in the Central Services Medical Attendance Rule, 1944, as amended from time to time, are entertained.

श्री० नारायण चन्द पारशार :
माननीय अध्यक्ष महोदय, क्या मैं आपके माध्यम से संचार मंत्री से जान सकूंगा कि